

(a) whether all India Institute of Medical Sciences (AIIMS) refused admission to patients suffering from AIDS as reported in the Press; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (b). The policy of admitting AIDS patients was temporarily suspended on 6th February, 1990 following the admission of Zambian Diplomat who was admitted in the Private Ward of AIIMS.

The discontinuation of AIDS patient admission was done in order to upgrade infection procedures by establishing AIDS facility at the AIIMS and to employ staff exclusively for the intensive treatment of AIDS patient.

An amount of Rs. 20.00 lakhs has been released to All India Institute of Medical Sciences; this will enable the speedy creation of related physical facility for management of AIDS patients in All India Institute of Medical Sciences, itself.

Change in Name of Sub-Lease by D.D.A.

435 SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Development Authority (Lesser) is changing the name of the sub-lessee on the basis of general power of Attorney without consulting the lessee i.e. Corporative Housing Societies; and

(b) if so, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a)

and (b). The information is being collected and will be laid on the Table of the Sabha in due course.

[*Translation*]

Removal of Jhuggies from Kail Bari Marg, New Delhi

436. SHRI KALPNATH SONKAR: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 11 April, 1990 to Unstarred Question No. 4454 regarding removal of jhuggies from DIZ area, New Delhi and state.

(a) whether jhuggies from DIZ areas and Kail Bari Marg, New Delhi has since been removed;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which these are likely to be removed?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No, Sir.

(c) In view of anticipated law and Order problem, a view was taken that the demolition may not be taken up until alternative relocation site could be provided to the jhuggi-dwellers. No such site could be located.

(d) No definite date for removal of jhuggies can be fixed in view of the above.

[*English*]

Supply of Medicines to Patients

437. SHRI KALPNATH SONKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: